

**Closure of Rehabilitation Industries Corporation Estates, Bonhooghly Calcutta**

5616. SHRI JAGADISH BHATTACHARYYA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the attention of the Prime Minister has been drawn to the closure of Rehabilitation Industries Corporation Estates, Bonhooghly, Calcutta; if so, the reasons for the closure;

(b) whether the Prime Minister received any memorandum or protest note from the R.I.C. Workers Employees' Union with regard to this; and

(c) if so, the steps taken by Government to reopen the Rehabilitation Industries Corporation Estates restore peace and maintain security of the employees?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) to (c). A communication dated 11.6.1971 was received by the Prime Minister from the Rehabilitation Industries Corporation Workers and Employees' Union, stating that the Rehabilitation Industries Corporation, Industrial Estate, at Bonhooghly, had become virtually closed due to continuous anti-social activities. The matter was brought to the notice of the Chief Secretary, Government of West Bengal for remedial measures. The Managing Director and the Chairman of the Corporation also contacted the authorities concerned in the West Bengal Government. Enquiries made from the Corporation show that the Industrial Estate has not closed down though the law and order situation has deteriorated considerably.

**Land Reforms in Himachal Pradesh**

5617. SHRI SAT PAL KAPUR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether two kinds of land reform Acts are in force in Himachal Pradesh;

(b) if so, the justification thereof; and

(c) the time till the said Acts will remain in force?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) to (c). For the purpose of Land Reforms, Himachal Pradesh has three different pieces of legislation: (1) The Himachal Pradesh Abolition of Big Landed Estates and Land Reforms Act 1953 applies to the old areas of Himachal Pradesh; (2) The Popsu Tenancy and Agricultural Lands Act 1955 applies to the former PEPSU areas; and (3) The Punjab Security of Land Tenure Act 1953 applies to the remaining areas. The State Government has appointed a Land Reforms Committee to examine these Acts with a view to suggesting a unified legislation for the entire State of Himachal Pradesh. The Committee has submitted its report. The proposal to enact a uniform legislation is under the consideration of the State Government. The existing Acts would continue till a unified law is enacted.

**Scope of Crash Programmes for Rural and Urban Employment**

5618. SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of rural unemployed who are getting job opportunity immediately as a result of introduction of crash programme for rural employment; and

(b) whether the same programme can be used for urban employment?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH): (a) The Crash Scheme for Rural Employment envisages the employment of 1,000 persons per district per year for a period of 10 months at a wage not exceeding Rs. 100/- per month per worker. The number of persons actually getting employment would be available only after progress reports in regard to implementation of the programme are received from the State Governments.

(b) No, Sir.

**Production of Iron Ore and other Minerals**

5619. SHRI H. K. L. BHAGAT: Will the Minister of STEEL AND MINES be pleased to state: